



2026:AHC:21353

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1858 of 2026

Ramchandra Ram

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Kumar Patel, Swetakshi Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"i) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to decide the appeal/Case No 223/326/22/1981-1982 (Computer case No C201614000000068 Musai and others Vs Sukhnandanand others under section 331(3) U.P.L.R Act 1950 pending before him (The Additional Commissioner (Administration) Varanasi Division Varanasi, within stipulated period as fixed by this Hon'ble Court."

2. From perusal of the record it transpires that the order dated 30.11.1981 was passed by the S.D.M., Chandauli in Case No.316/16/40 under Section 229-B/202 U.P.Z.A. & L.R. Act, 1950 against the father the petitioner namely Jagannath and others. Aggrieved against the aforesaid statutory appeal as provided under section 331 of the U.P.Z.A. & L.R. Act, 1950 was filed by the petitioner in the court of Commissioner, Varanasi Division, Varanasi on 08.12.1981.

3. It is argued by counsel for the petitioner that subsequently the aforesaid appeal was numbered as Computer Case No.C201614000000068/1981-82.

4. From perusal of the order-sheet it is clear that the aforesaid appeal is still pending consideration. The Court is very much shocked and surprise to see that the proceeding is pending consideration from last more than 44 years.

5. In this view of the matter, respondent no.2-Additional Commissioner (Administration), Varanasi Division, Varanasi is directed to file his personal affidavit explaining the reasons for delay in disposal of the aforesaid appeal by the next date fixed in the matter failing which he shall remain present before this Court.

6. Put up as fresh on 16.02.2026.

7. Registrar (Compliance) is directed to communicate copy of this order to respondent no.2-Additional Commissioner (Administration), Varanasi Division, Varanasi through Commissioner Varanasi Division, Varanasi by 04.02.2026.

(Prakash Padia,J.)

January 30, 2026
Pramod Tripathi